



2026:DHC:7017



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 21.08.2026*

CNR No. DLHC010319112026

+ **CRL.M.C. 5138/2026**

ROHIT TIWARI

.....Petitioner

Through: Mr. Alok Kumar Aggarwal and Mr.
Anushruti, Advocates with petitioner
in person

versus

STATE (NCT OF DELHI) & ANR.

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State
with SI Sher Singh
R2 in person

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioner seeks quashing of case FIR No. 19/2019 of Police Station Ghazipur, Delhi for offence under Section 279/338 IPC on the ground that the complainant *de facto* (respondent no. 2) has settled the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondent no.2 is present in court today and is identified by IO/SI Sher Singh. I have spoken with respondent no.2 in Hindi and it is stated by him that he has compromised all disputes with the petitioner. It is specifically submitted by respondent no. 2 that he received a sum of Rs. 2,50,000/- as compensation from MACT and a further sum of Rs.35,000/- from the present petitioner. Respondent no.2 submits that now he does not wish to continue prosecution of petitioner.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 19/2019 of Police Station Ghazipur, Delhi for offence under Section 279/338 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 21, 2026/as